

India during the period 1980-84 is attached the Table of the House.

(b) and (c). Details of all approved foreign Collaborations (FC) showing the names of Indian and foreign firms ; items of manufacture and nature of collaboration are published on a quarterly basis by the Indian Investment Centre as a supplement to its monthly News Letter. Copies of this publication are sent regularly to the Parliament Library. The list of FC approvals pertaining to Jan-March, 1985 is yet to be established.

Statement

1. Statement showing the year-wise break-up of American firms during 1980-1984 in whose favour foreign investment has been Approved.

Year	No. of foreign investment proposals approved in favour of American firms.
1980	19
1981	15
1982	24
1983	32
1984	37

2. Statement showing the year-wise break-up of Japanese firms during 1980-1984 in whose favour Foreign Investment has been approved.

Year	No. of foreign investment proposals approved in favour of Japanese firms.
1980	5
1981	4
1982	5
1983	7
1984	5

Termination of Workers in Coal India Limited

7039. KUMARI MAMTA BANERJEE : Will the Minister of STEEL, MINES AND COAL be pleased to state :

(a) the reasons for terminating services of 90 workers of Dock under C and F Department of Coal India Limited and

(b) the reasons for terminating services of four employees of Sales and Marketing Organisation of CIL ?

THE MINISTER OF STEEL, MINES AND COAL (SHRI VASANT SATHE) :

(a) There was no employee-employer relationship between the said 90 workers and Coal India Limited. Therefore, there was no question of termination of their services.

(b) The Regional Sales Office, West Bengal Cell, Coal India Limited, Calcutta terminated the services of two casual workers because their services were no longer required. Two other casual workers of the Cell left service of their own.

Role of Deposit Insurance and Guarantee Corporation in Writing off Loans

7040. SHRI V. SOBHANADREESWARA RAO : Will the Minister of FINANCE be pleased to state :

(a) the amount involved and number of cases in which the nationalised banks have written off dues as bad debts in the years 1982-83 and 1983-84 ;

(b) the role of deposit Insurance and Guarantee Corporation in writing off the loans ; and

(c) the amounts written off year-wise by this Corporation ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a). According to the forms of Balance Sheet

and Profit and Loss Account prescribed under the Banking Regulation Act, 1949 banks are given statutory protection from disclosing the particulars and quantum of bad and doubtful debts for which provision is made to the satisfaction of auditors. The required information therefore cannot be made available.

(b) and (c). Under the Deposit Insurance and Credit Guarantee Corporation's Credit Guarantee Scheme banks can invoke guarantee after an eligible credit facility has been treated as bad debt/doubtful of recovery and has been provided for as such in the books of financing banks. In such cases the net

amount in default is shared by Deposit Insurance and Credit Guarantee Corporation with the financing bank. It cases where the banks effect recovery from the borrowers after the settlement with the Deposit Insurance and Credit Guarantee Corporation, such recoveries are shared by the bank and the Corporation in the same proportion.

Information from Deposit Insurance and Credit Guarantee Corporation is available in aggregative terms in regard to the claims received and claim disposed off. This information for the years 1982, 1983 and 1984 is set out below :

(Amount in crores of Rs.)

During the year	Claims received		Claims disposed off	
	Number	Amount	Number	Amount
1982	1,50,926	24.71	1,05,513	14.50
1983	1,47,474	27.84	1,27,714	19.64
1984	2,54,692	61.71	2,36,625	32.09

Expansion of Spinning Units of Cannanore Spinning Mill in Cannanore Under NTC

7041. SHRI MULLAPPALLY RAMACHANDRAN : Will the Minister of SUPPLY AND TEXTILES be pleased to state :

(a) whether there is any proposal to expand Spinning Units of Cannanore and Mahe which are under the National Textile Corporation;

(b) whether there is any proposal to convert the working days in these units from 6 days to 7 days a week with a view to increasing the output thereof; and

(c) whether there are any trade unions in the above units which oppose the introduction of Sunday shift that promote job opportunities for more labourers ?

THE MINISTER OF STATE OF THE MINISTRY OF SUPPLY AND TEXTILES (SHRI CHANDRASHEKHAR SINGH) : (a) National Textile Corporation has prepared a proposal to expand the spinning capacity of Cannanore Spinning and Weaving Mills, Cannanore during the Seventh Plan Period (1985-90).

(b) 7 working days a week has already been introduced in the Cannanore Spinning and Weaving Mills, Mahe. Introduction of this proposal in Cannanore Spinning and Weaving Mills, Cannanore is being discussed with the Labour Unions concerned.

(c) 7 days working was introduced in the Mahe unit after discussions with the trade unions concerned. Discussions with the trade unions, regarding the Cannanore unit, have still not concluded.